

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 174 of 2021**

**IN THE MATTER OF:**

**The Asst. Commissioner CGST &  
Central Excise, Division -I, Surat**

**...Appellant.**

**Versus**

**Sh. Kuresh Hatim Khambati (IRP/RP) & Anr.**

**...Respondents.**

**Present:**

**For Appellant: Nitya Sharma (Standing Counsel CGST)**

**For Respondent: Mr. Krishnendu Datta, Sr. Advocate with**

**Mr. Suresh Kant Baxy, Ms. Sandhya Iyer,**

**Advocates for RP, R-1.**

**Mr. Arun Kathpalia, Sr. Advocate with**

**Mr. Rohit Ghosh, Mr. Rajeev Vidhani, Mr. Zacarias**

**Joseph, Ms. Snehal Kakrania, Ms. Diksha Gupta**

**and Mr. Prateek Kumar, Advocates for R-2 (SRA)**

**ORDER**  
**(Virtual Mode)**

**16.04.2021** Learned Counsel for Successful Resolution Applicant wants to file Judgment. The same may be filed within two days.

List the Appeal 'For Admission (After Notice)' Hearing on **21<sup>st</sup> May, 2021.**

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**